NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Oroderoc of sportle High wast 23 at FliA! For Further orders.

Benn

1250 4.00

Copy of order ext. 1/7/05 Issued to applicant and all some respolts. of state Gort. by box.

The same capy of order 185 week for both sode.

S-O. Paper

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1. Or est. 1.7.05 May be seen 2. Honde High court over set flat For further orally.

30/8/08-

Beach

order dertal 1/7/05

None appears for the applicant up any body representing to the State Crout of arissa. However mr. U.B. Molapatre, al. av. Standing Competer is prepart.

Assure votice to the farties to affect on $\frac{51/8/05}{8}$ when this walls shall be listed.

Copies of this order be sent to the applicant and Remondenty [state Cross.]

menter (3)

sice edentas!

Order dated: 31.8.05

Mr. A.N.Routray, Id. Govt. Counsel enters
appearance and submits a copy of Govt. of Orissa
General Administration Department order dated
1.2.05 revoking the order of suspension of the
applicant on the ground that the said suspension
was rendered infructuous.

None appears for the applicant. Mr. U.B. Mohapatra, d. Sr. Standing Counsel appears for the Respondent No.1.

Having heard the Ld.Counsels for the parties and having perused the order dated 1.2.05, we find that nothing survives in this O.A. as the

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Copy of Order may be given to both the counsels.

order of suspension has already been revoked. Accordingly, the O.A. is dismissed being infructuous. No costs.

Member (Judicial)

Ohe.